

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 1031/98

(8)

New Delhi this the 22th day of December, 1998.

Hon'ble Shri S.R. Adige, Vice Chairman (A)

Smt. Raj Bala
W/O Shri Randhir Singh
R/O Vill-Katewara,
New Delhi-110039

... Applicant

(By Advocate Shri U.Srivastava)

Versus

National Capital Territory of Delhi through

1. The Secretary/Director,
Director of Education,
Old Sectt., Room No.211 D,
Block No.1 (Estt.I Branch),
Delhi.
2. The Zonal Education Officer
Zone-III, District-North,
Lucknow Road,
Timarpur, Delhi.
3. The Principal,
Sarvodaya Kanya Vidyalaya,
Qutab Garh, Delhi.

... Respondents

(By Advocate Shri Vijay Pandita)

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

Applicant prays for a direction to Respondent No.2 to finalise her case and regularised her services within some stipulated period.

2. I have heard Shri Srivastava, applicant's counsel and respondents counsel Shri Vijay Pandita. to the
3. Shri Srivastava has invited my attention/ Sarvodaya Kanya Vidyalaya letter dated 9.1.1998 (Annexure A-13), a perusal of which indicates that a decision on her case is to be taken by the respondents, and I am informed that no decision has been taken so far.
4. This OA is disposed of with a direction to Respondent No.2 to take a decision in the matter pursuant to the letter

dated 9.1.1998 in accordance with Rules and instructions within two months from the date of receipt of a copy of this order under intimation to the applicant.

5. O.A. stands disposed of accordingly. No costs.

Antide
(S.R. Adige)
Vice Chairman (A)

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